

GOVERNMENT OF INDIA  
MINISTRY OF FOOD PROCESSING INDUSTRIES  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 2006**  
ANSWERED ON 17<sup>TH</sup> MARCH, 2023

**ADVERSE EFFECTS ON PEOPLE DUE TO ARTIFICIAL MILK**

**2006. SHRI SANT BALBIR SINGH:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the volume of milk being consumed daily in the country, especially in the State of Punjab and volume of milk produced in the country;
- (b) whether Government has the information about fake milk being produced in the country, especially in Punjab; and
- (c) the action taken according to the 2006 amendment of Food Safety and Standards Authority of India (FSSAI) and for the adverse effects of artificial milk and its products?

**ANSWER**

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
(SHRI PRAHLAD SINGH PATEL)

**(a):** As per the Department of Animal Husbandry and Dairying, the total milk production in the country and in Punjab during 2021-22 was 221.06 Million Metric Tonnes (MMT) and 14.08 MMT respectively. The per capita availability of milk during the year 2021-22 in the country and in Punjab was 444 gm/day and 1271 gm/day respectively.

**(b) & (c):** Food Safety and Standards Authority of India (FSSAI) was established as per provisions contained in Food Safety and Standards Act 2006 (i.e. FSS Act 2006) and has been mandated for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

As per the FSSAI, the standards of milk are specified in sub-regulation 2.1.2 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011.

To check for adulterated food, surveillance of Food Business Operators (FBOs) including those engaged in sale and production of milk and milk products is conducted regularly at national level by FSSAI along with surveillance drives by the States/UTs as per their surveillance plans. In case any substance is found which makes milk unsafe for consumption, penal action has been initiated against the defaulting FBOs by the Food Safety Officers of States/UTs as per the provisions of FSS Act, 2006, Rules and Regulations made thereunder.

The details of enforcement samples of milk analyzed, found non- conforming and action taken during the years 2019-20 and 2020-21 is attached as **Annexure**

\*\*\*\*\*

**ANNEXURE**

**ANNEXURE REFERRED TO IN REPLY TO PART (b) & (c) OF THE RAJYA SABHA UNSTARRED QUESTION NO.2006 FOR ANSWER ON 17<sup>TH</sup> MARCH, 2023 REGARDING “ADVERSE EFFECTS ON PEOPLE DUE TO ARTIFICIAL MILK”**

**Details of enforcement samples of Milk analyzed, found non-conforming and action taken during the years 2019-20 and 2020-21**

| <b>Financial Year</b> | <b>No. of samples analysed</b> | <b>No. of samples found non-conforming</b> | <b>No. of cases launched (Civil/Criminal)</b> | <b>No. of Convictions</b> | <b>Penalty (in Rs.)</b> |
|-----------------------|--------------------------------|--------------------------------------------|-----------------------------------------------|---------------------------|-------------------------|
| 2019-20               | 12538                          | 4779                                       | 4561                                          | 688                       | 9,05,85,125             |
| 2020-21               | 9717                           | 3399                                       | 3082                                          | 524                       | 6,62,12,595             |

\*\*\*\*\*